




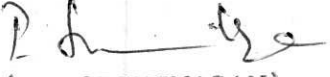
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**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

A. NO. 973/86 (T).

Order Sheet (contd)

(WP. NO. 42083/82)

Date	Office Notes	Orders of Tribunal
3.10.1986		<p><u>KSP(VC)/PS(M)</u></p> <p>Case called.</p> <p>Shri M. Raghavendrachar appears for Shri D.V. Padmanabaiah counsel for applicant. Shri M. Srirangaiah, Standing Counsel for Railways present. Both sides pray for time. Post this case for hearing on 6.11.1986.</p> <div style="text-align: right;">   Vice-Chairman </div> <div style="text-align: right;">   Member (A) </div> <p>bsv</p>
6.11.1986	<p>This is a transferred application received from the High Court of Karnataka. Shri A.N. Anjanappa for Shri D.V. Padmanabhaiah, counsel for applicant, and Shri M. Sreerangaiah, counsel for the respondents present and heard. The applicant before us was working as Senior Rakshak in the Railway Protection Force (RPF) before he was <del>xxxxx</del> removed from service by order dated 25.2.1981 of the Respondent No.2 (R2). The said order was also confirmed in an appeal preferred by the applicant. Both the orders are in question in this application.</p> <p>Under Section 2(a) of the Administrative Tribunals Act, 1985 (the Act, for short), the provisions of the Act <sup>are not</sup> applicable to "any member of the Naval, Military, or Air Force, or <del>any</del> of any other Armed Force of the Union". Shri Sreerangaiah brings to our notice that by an amendment in September, 1985 to the RPF Act of 1957, the RPF has been constituted as an Armed Force of the Union. Therefore, the provisions of the Act do not apply to the case of the applicant, and this Tribunal does not have jurisdiction to decide this application. In the above view, we direct the Registry to transfer back this application to the High Court of Karnataka for disposal.</p> <p>Kof this,</p>	<div style="text-align: center;">   (CH. RAMAKRISHNA RAO)  MEMBER(J)  6.11.1986. </div> <div style="text-align: center;">   (P. SRINIVASAN)  MEMBER(A)  6.11.1986. </div> <p>dms.</p>

Order dt. 6.11.86 issued to all.

o/c added.

23/11/87